

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Government have not received any proposal from the Cotton Textile Export Promotion Council (TEXPROCIL) which is the Agency for administering export entitlement distribution policy for Fabric and made-ups, for advancement of quantities from the second period.

(b) Wherever restraint limit for the first period (1st January, 84 to 30th June '84) has been fully allotted, extra quantities will be available for allotment in the second period (1st July 1984 to 31st December, 1984).

(c) Distribution of export entitlement is regulated under the scheme announced by the Government vide Export Trade Control Public Notice No. 40-ETC(PN)/83-dated September 14, 1983.

Reopening of Closed Textile Mills in Gujarat

9127. **SHRI R.P. GAEKWAD :** Will the Minister of COMMERCE be pleased to state :

(a) whether Gujarat State Government representatives had discussion with him about the issue of closed textile mills; and

(b) if so, the action taken for reopening the same in Gujarat ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Yes, Sir.

(b) A Group of Officers has been appointed to go into the problems of closed mills in Gujarat to evolve proposals for their rehabilitation and revival.

Dealers Registered under Gold Control Act

9128. **SHRI MOHAMMAD ASRAR AHMAD :** Will the Minister of FINANCE be pleased to state :

(a) the number of dealers registered

under the Gold Control Act in the country State-wise and Union-Territory-wise as on 1 April, 1984;

(b) the number of dealers dealing in ornaments in the country, State-wise and Union Territory-wise as on 1 April, 1984;

(c) the amount of Registration fee realised during the years (year-wise) since the above Act came into operation;

(d) whether Government are aware that hardly 10 to 20 of ornament dealers are registered under the Gold Control Act and the non-registered dealers are amassing wealth secretly;

(e) if so, what steps have been taken to either abolish the Gold Control Act or registration under the Act is made compulsory to all ornament dealers; and

(f) whether Government or the country has been benefited by the Gold Control Act, if so, to what extent and details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (c) A person who holds a valid licence granted to him under section 27 of the Gold (Control) Act, 1968 can only do the business in gold. Information regarding the number of licensed gold dealers as on 1.4.1984 is being collected and will be laid on the table of the House. However, the details are maintained as per jurisdiction of each Central Excise Collectorate and not State or Union Territory-wise. The details of the licence fee realised since the Gold (Control) Act, 1968 came into force are being collected and also will be laid on the table.

(d) Government have no such information. However doing business in gold without a valid licence is an offence and action under the Gold (Control) Act is taken against person dealing in gold without a licence as and when contraventions are noticed.

(e) and (f) The gold trade is already

regulated by a system of licensing of dealers and certification of goldsmiths and through maintenance of prescribed accounts and submission of returns.

The objectives for which the Gold (Control) Act was brought into effect are still relevant and these are being served by the existing provisions of the Act,

Survey to Ascertain Potential Tourist Interests in Andhra Pradesh

9129. SHRI K.A. SWAMI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any survey was conducted in Andhra Pradesh to ascertain its potential tourist interests;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) to (c) No specific survey has been conducted by the Central Department of Tourism in the State of Andhra Pradesh to ascertain its potential tourist interests. However, the Department, in collaboration with the State Government, has identified three travel circuits covering 27 centres for integrated development of tourist facilities, through the combined resources of the Centre, the State and the private sectors.

Establishment of Entrepreneurship Development Institute of India

9130. SHRI PIYUSH TIRKI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Industrial Finance Corporation of India has established Entrepreneurship Development Institute of India recently;

(b) if so, details of the EDII for training programmes in different parts of the

country, especially West Bengal and Bihar;

(c) does the proposal include any special programme for SC and ST;

(d) if so, details thereof; and

(e) if not reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) The term lending financial institutions namely Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI) and Industrial Credit and Investment Corporation of India (ICICI) alongwith State Bank of India (SBI) have jointly set up the Entrepreneurship Development Institute of India (EDII). The EDII was registered on 20th April, 1983 under the Societies Registration Act, 1860. The objects of the EDII are initiation, support and acceleration of entrepreneurship training, development and research efforts in all parts of the Country. The aims of the EDII include organising model Entrepreneurship Development Programmes (EDP); as also creation and building up a cadre of skilled trainers and motivators for the benefit of entrepreneurship development all over the Country. EDII, to begin with, has planned entrepreneurship training activities for entrepreneurs of some of the States including Bihar and West Bengal, North Eastern Region and Goa. In Bihar, the Bihar Industrial and Technical Consultancy Organisation Limited (BITCO) has initiated an EDP in collaboration with EDII. With the guidance of EDII, the West Bengal Consultancy Organisation Limited has finalised programmes for conducting 5 EDPs. EDII has already carried out model EDPs in Kerala, Andaman and Nicobar Islands and Goa. EDII's role is basically to impart training to the trainers of EDPs, though in the context of the overall objectives of the EDII, the institute is also expected to design entrepreneurship training programmes for Scheduled Castes/Scheduled Tribes entrepreneurs. Some EDPs have already been conducted exclusively for SC and ST candidates. A special SC/ST electronics programme for women is also